

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:313

ANSWERED ON:24.07.2009

IMPLEMENTATION OF UIDS

Das Shri Bhakta Charan;Reddy Shri Magunta Srinivasulu

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

(a) the details of the projects that have been implemented, funds released for the projects and the achievements made under Urban Infrastructure Development Scheme (UIDS) in the country during each of the last three years and the current year, State-wise and year-wise;

(b) whether the Union Government has faced/experienced difficulties in the implementation of various development schemes under UIDS;

(c) if so, the details thereof; and

(d) the steps being taken to overcome such difficulties ?

**Answer**

MINISTER OF URBAN DEVELOPMENT(SHRI S. JAIPAL REDDY)

(a)to(d): A Statement is laid on the Table of the Sabha.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.313 FOR 24.07.2009 REGARDING IMPLEMENTATION OF UIDS.

(a): The details of the projects sanctioned and funds released under the Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) of the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) during last three years are given State-wise and Year-wise in the Annexure-I.

(b)to(d): Under the scheme, State Level Sanctioning Committee (SLSC) of respective states is empowered to sanction, implement and monitor the projects along with monitoring of urban reforms undertaken by the State/ Urban Local Bodies (ULB). The role of Ministry of Urban Development is to recommend the proposal of States/Union Territories (UTs) to Ministry of Finance for release of first instalment subject to availability of State allocation and signing of Memorandum of Agreement (MoA) for implementation of Urban Reforms. After assessing the requisite utilization of 1st instalment of funds and also the achievement of reforms, the proposal of the states for release of second instalment is recommended to Ministry of Finance.

It is noted that in some smaller towns, due to lack of adequate technical competence, project implementation is hampered. Further some small towns are not able to provide the timely information as per Quarterly Progress Reports for proper monitoring of projects and reforms. In order to add to capacity of ULBs of small towns, Project Monitoring Units (PMUs) which are in operation under Urban Infrastructure and Governance (UIG) component of JNNURM have been entrusted to work for UIDSSMT projects also. Similarly, to help implementation and monitoring of projects by the small town ULBs, SLSCs have been empowered to sanction one Project Implementation Unit (PIU) for every 15 projects sanctioned in the state.

Initially an amount of Rs.6400 crore was provided for UIDSSMT for the Mission period of seven years from 2005-2012 which was distributed state-wise on the basis of urban population as per Census 2001, excluding the population covered under UIG. However, most of the states have recommended projects requiring central assistance beyond their 7 year allocation. As all the projects approved by the SLSCs could not be accommodated within the allocation provided for the Mission, Ministry of Finance and Planning Commission were requested for providing additional allocation to clear the liability of pending projects. In December 2008, the Government provided an additional allocation of Rs.5000.00 crore for release of funds for the projects approved up to December 2008 on the norms of 'one-town-one project'. 80 projects have been completed so far.

The State of Goa and Union Territories of Lakshadweep and Andaman & Nicobar Islands have not submitted any proposal under UIDSSMT to the Ministry so far.